

**Central Administrative Tribunal  
Principal Bench  
New Delhi**

CP No.495/2017

In

OA No.447/2016

New Delhi this the 28<sup>th</sup> day of May, 2018.

***HON'BLE MR. V. AJAY KUMAR, MEMBER (J)  
HON'BLE MS. NITA CHOWDHURY MEMBER (A)***

Sh. Naveen Kumar (Ex-Driver DTC),  
S/o Sh. Wazir Singh,  
Driver Batch No.25195, T No.67193,  
Office At Shadipur Depot, DTC Delhi,  
R/o Vill & PO Pipli, Tehsil Kharkhoda,  
Distt. Sonepat, Haryana.

-Applicant

(By Advocate: Shri Sarwesh proxy for Shri F.K. Jha)

**Versus**

1. Sh. Sandeep Kumar,  
Chairman-Cum-Managing Director,  
DTC Head Quarter,  
I.P. Estate, New Delhi-110002.
2. Sh. S.K. Gupta,  
Depot Manager, DTC,  
Shadipur Depot,  
Delhi.

-Respondents

(By Advocate: Shri Umesh Joshi)

**O R D E R (Oral)**

**Hon'ble Mr. V. Ajay Kumar, Member (J):**

When the matter was taken up for hearing, learned counsel for the applicant submitted that the decision of this Tribunal in the case of **Hari Om Singh v. Delhi Transport Corporation** (OA

No.2351/2015 and batch, decided on 26.10.2016) has been stayed by the Hon'ble High Court of Delhi on the basis of which the OA of the applicant was allowed. He, therefore, prays for disposal of the present CP, with liberty to the applicant to avail his remedy after the case of **Hari Om Singh** (supra) is finally disposed of.

2. In the circumstances, the CP is closed and the notices are discharged. The applicant is at liberty to avail his remedy once the case of **Hari Om Singh** (supra) is finally disposed of by the Hon'ble High Court of Delhi.

**(NITA CHOWDHURY)**  
**MEMBER (A)**

**(V. AJAY KUMAR)**  
**MEMBER (J)**

cc.